dated 28.05.2018 and 29.05.2019. In furtherance of the aforesaid Order, MeitY has notified 11 Electronic Products viz., Desktop PCs, Laptop PCs, Tablet PCs, Dot Matrix Printers, Contact and Contactless Smart Cards, LED Products, Biometric Access Control/ Authentication Devices, Biometric Finger Print Sensors, Biometric Iris Sensors and Servers vide Notification dated 14.09.2017 and Cellular Mobile Phones vide Notification dated 01.08.2018.

Compulsory Registration Order (CRO): MeitY has notified "Electronics and Information Technology Goods (Requirement of Compulsory Registration) Order, 2012" for mandatory compliance to ensure safety of Indian citizens by curbing import of substandard and unsafe electronic goods into India. 44 Product Categories have been notified under the CRO.

Final adjusted gross revenue dues of telecom companies

2106. SHRI SAMBHAJI CHHATRAPATI: Will the Minister of COMMUNICATIONS be pleased to state:

- whether the Department of Telecommunications is yet to work out final figures of AGR due towards the service providers due to variation detected in accounting practices;
 - (b) if so, the details thereof;
 - what immediate steps Government has taken to rework the dues; and (c)
- whether any timeline has been fixed for finally arriving at the dues of the telecom companies removing the anomalies in accordance with Court mandated formula?

THE MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI DHOTRE SANJAY SHAMRAO): (a) to (d) The Telecom Service Providers (TSPs) have been directed to make payments on the basis of self assessment and submit requisite documents for compliance. Following this, DoT will carry out reassessments on the basis of documents submitted by the Telecom Service Providers in accordance with the license agreement and issue revised demand notices.